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O.A. No. 133 of 2011

Bipin Bihari PatnaikApplicant
Vs
Union of India & Ors.....Respondents

Order dated: 15.03.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. B.S.Tripathy-I, Ld. Counsel for the applicant and Mr. S. K. Ojha, Ld. Standing Counsel appearing for the Respondents, who has already received a copy of this O.A.

2. The applicant in this O.A. challenges Annexure-5, so far his transfer is concerned, on the ground of his ill health and the illness of his wife. He has also prayed to reconsider his case for transfer to a nearby place.

3. As an interim relief, he has prayed for a direction to the Respondents to allow him to continue in his present place of posting at Humma pending disposal of the O.A.

4. It is the case of the applicant that apprehending transfer he had filed a representation dated 04.01.2011 vide Annexure-3 before Respondent No.3, which is still pending.

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Ld. Counsel for the applicant seeks liberty to file a fresh representation before the Respondents taking all the grounds.

5. Having heard Ld. Counsel for the parties, without going into the merits of the case, we dispose of this O.A. at the stage of admission granting liberty to the applicant to file a fresh representation before the Respondents within a week from today and Respondents are further directed to consider the same and pass a reasoned order communicating the same to the applicant within one week therefrom and till then (15^{for} days) the transfer order as at Annexure-5 dated 08.03.2011 shall be kept in abeyance, if the applicant has not been relieved in the meantime.

6. Send copy of this order to the Respondents and free urgent copies of this order be given to the Ld. Counsel for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

R.K